

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25729/2024

(Arising out of impugned judgment and order dated 01-06-2024 in WP No. 12167/2024 passed by the High Court Of Andhra Pradesh At Amravati)

YSR CONGRESS PARTY & ANR.

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

Date : 03-06-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA

(VACATION BENCH)

For Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Meeran Maqbool, Adv.

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Gaurav Agarwal, Sr. Adv.
Mr. Ravindra Kumar, Sr. Adv.
Mr. D. Srinivas, Sr. Adv.
Mr. Guntur Prabhakar, AOR
Ms. Purna Singh, Adv.
Mr. Guntur Pramod Kumar, Adv.
Mr. Anmol Kheta, Adv.
Mr. Ravi Teja Padari, Adv.

Ms. Meenakshi Arora, Sr. Adv.
Mr. Yelamanchili Shiva Santosh Kumar, Adv.
Mr. Rudrajit Ghosh, Adv.
Mr. Tarun Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In the facts and circumstances of the case, we do not find any merit in this petition. Hence, the Special Leave Petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR